

Matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

2020

Present Online:

Sh. Vipin Kumar, Ld. PP for CBI through VC.

Ld. Prosecutor submits that as per the information given by the IO file is still pending with DOPT.

On the last date of hearing it is stated that if the sanction is not filed today the file will be returned for filing along with the Sanction. However, since matter is being taken up through VC, hence it is being adjourned to 11.11.2020 with same direction.


Anuradha Shukla Bhardwaj,
Ld. CBI Judge 21 / RADC
10.08.2020

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

10.08.2020

Present Online:

Sh. Vipin Kumar, Ld. Spl. PP for State through VC.

Ms Devyani Adv Ld. Counsel for accused Aditya Rajvanshi with accised through VC.

Today, the matter is listed for evidence, however, as per direction of Hon'ble High Court vide Office Order no. 26/DHC/2020 dated 30.7.2020 regular evidence shall not be recorded through VC. Accordingly, the matter stands adjourned for PE on 07.09.2020.


Anuradha Shukla Bhardwaj
Ld. Judge 21 / RADC
10.08.2020

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10.08.2020

Present Online:

Sh. Manoj Garg, Ld. Spl. PP for State through VC.
Sh. Shivender Singh, Ld. Counsel from DLSA for accused no.1 through VC
Sh. Rahul Singh, Ld. Counsel for accused Nitin Sinha through VC
Accused no.1 produced through VC.
Accused no.2 produced through VC.

Order of the court directing segregation of case on the basis of complaints, has been challenged before Hon'ble High Court. Accordingly, the matter stands adjourned to 08.12.2020.

Ld. Counsel from DLSA has moved an application u/s 436 (A) Cr. PC seeking bail of accused no.1. Accused has already been granted bail in this case. Ld counsel says the application was meant for the other case of PS Moti Nagar. The said case involves offences punishable with higher punishment and as such application might not be maintainable. Ld counsel shall clarify, in which matter the application is filed.


Anuradha Shukla Bhardwaj,
Ld. CBI Judge 21 / RADC
10.08.2020

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10.08.2020

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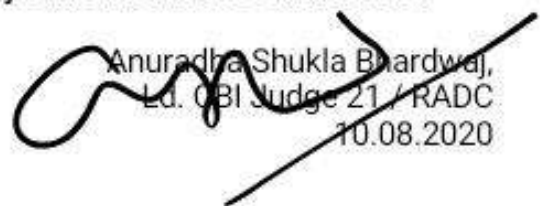
Sh. Atul Tripathi, Ld. Spl. PP for ED through VC.

Sh. Rahul Singh, Ld. Counsel for accused Nitin Sinha through VC

Accused no.1 produced through VC.

Accusedno.2 produced through VC.

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Anuradha Shukla Boardwal,
Ld. CBI Judge 21 / RADC
10.08.2020

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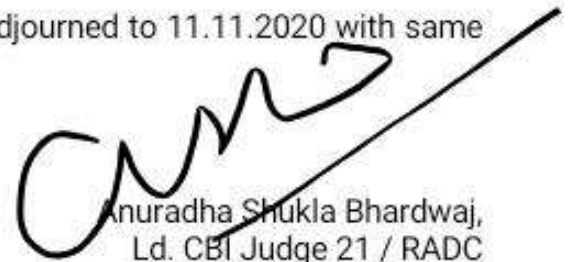
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Ld. CBI Judge 21 / RADC
10.08.2020

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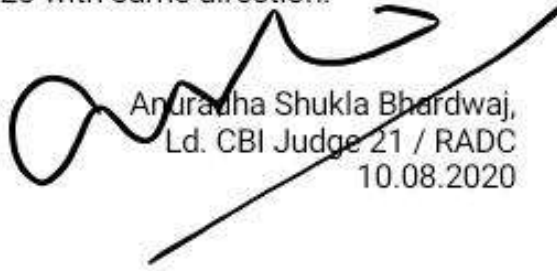
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Ld. CBI Judge 21 / RADC
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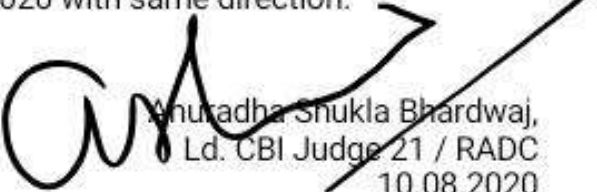
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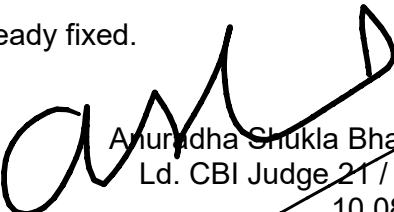
Present Online:

Sh. N K Matta, Ld. Spl. PP for ED through VC.

Sh. R K Handoo, Ld. Counsel for accused through VC

Ld. Counsel for the accused has filed an application seeking extension of bank guarantee. It is stated that pursuant to the directions of Honble Supreme Court, the guarantee was filed in the court. It expired on 04.04.2029 and needs to be extended. The bank concerned, however, has asked for no objection of the court to extend the guarantee. Ahlmad has verified that the bank guarantee is lying in the court record. This court has no objection in the bank guarantee being extended further. Application is allowed.

Re-notify the matter on 09.11.2020, the date already fixed.


Anuradha Shukla Bhardwaj,
Ld. CBI Judge 21 / RADC
10.08.2020